

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A./62/8965/2020

This the 12th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Mst. Khati Begum (age 67 years) W/o Late Ab. Raheem Wani
2. Rafiqa Bano (age 32 years) Adopted daughter of Late Ab. Raheem Wani: Both residents of Chek-Pora Chek No. 2 Tehsil Baghati Kanipora (B.K. Pora) District Budgam.

.....Applicants

(Advocate: Ms. N.A. Tabassum)

Versus

1. State of J&K through Principal/Commissioner Secretary to Govt. Housing & Urban Development Department Govt. of J&K Civil Secretariat Srinagar.
2. Commissioner Srinagar Municipal Corporation (SMC) Srinagar.
3. Superintending Engineer Drainage Circle SMC Srinagar.

.....Respondents

(Advocate:- Mr. Amit Gupta, Id. A.A.G.)

ORDER [O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to



consider and decide his case for compassionate appointment within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the T.A. is disposed of with a direction to the respondents to consider and decide the case of applicant for compassionate appointment by passing a reasoned and speaking order with intimation to the applicant within a period of one month from the date of receipt of a certified copy of this order. While deciding the case of applicant, this T.A. would be treated as representation of the applicant.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present TA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)